COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 222 OF 2018

Dated: 11th December, 2018

Hon'ble Mr. Justice N. K. Patil, Judicial Member Present: Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd.			Appellant(s)
Vs.			
Jharkhand State Electricity Regulatory Commission			Respondent(s)
Counsel for the Appellant(s) :	Mr. Navin Kumar, Mr. Aabhas Parimal Mr. Himanshu Shekhar Mr. Jamnesh Kumar		
Counsel for the Respondent(s) :	Mr. Farrukh Rasheed for I	R-1	

ORDER

Learned counsel, Mr. Farrukh Rasheed appearing for the Respondent No. 1 prays for another four weeks time to enable him to file his reply.

Submissions made by the learned counsel appearing for the Respondent No. 1, as stated above, placed on record.

Four weeks time is extended on the request of the learned counsel appearing for the Respondent No. 1 to file his reply along with an application for condonation of delay on or before 09.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, to be filed by the leaned counsel appearing for the Appellant on or before 17.01.2019 after duly serving copy on the other side.

List the matter on 24.01.2.019, as requested by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma) **Technical Member**

(Justice N. K. Patil) **Judicial Member**